

(4)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

11/10/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/524/2018  
IN

PETITION NUMBER : CP/682/1B/2017

NAME OF THE PETITIONER(S) : State Bank of India

NAME OF THE RESPONDENTS : Bafna Pharmaceuticals Ltd

UNDER SECTION : 22

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|-------|-------------------|-------------|-----------|

REPRESENTATION BY WHOM

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|-----|----------------|------------------------------|-------------|
| 10. | CHANDRASEKARAN | Counsel for Petitioner (SBI) | Uth. N. --- |
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**ORDER**

Counsel for the Applicant is present, filed an Application under Section 22(2) & 22(3)(B) r/w Section 21(8) of the I&B Code, 2016. The prayer is to appoint Mr. Radhakrishnan Dharmarajan as RP as has been proposed by the CoCs in its 3<sup>rd</sup> Meeting held on 27.09.2018 whereby with 100% voting share the Resolution passed. The copy of the Resolution is placed at page 46, and voting detail is placed at page 48. The consent of the proposed RP is also obtained in Form – AA, which is placed at page 49.

In the light of the above, Mr. Radhakrishnan Dharmarajan is hereby appointed as RP in relation to the CIR Process pertaining Corporate Debtor viz., M/s. Bafna Pharmaceuticals Ltd, with direction to speed up the CIR Process in accordance with the provisions of the I&B Code, 2016, for working out the Resolution Plan, if any, for the approval of the CoCs.

Mr. Gopalsamy Ganesh Babu, IRP is hereby **relieved** with the direction to hand over all the records to the newly appointed RP Mr. Radhakrishnan Dharmarajan within seven (7) working days. Accordingly, the Application stands **disposed of**.

—s/—  
(CH.MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)